

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH**

**BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI KESHAV DUBEY, JM**

**ITA Nos. 856, 934 & 935/Coch/2022
Assessment Yeas: 2010-11, 2011-12 & 2015-16**

P.L. Tony Appellant
Panthalloorkaran House
Kodakara P.O., Thrissur 680684
[PAN: ABRPT6055E]

vs.

Dy. Commissioner of Income Tax Respondent
Thrissur

Appellant by: Shri C.B.M. Warriar, CA
Respondent by: Shri Sanjit Kumar Das, CIT-DR

Date of Hearing: 28.01.2025
Date of Pronouncement: 19.02.2025

ORDER

Per: Inturi Rama Rao, AM

These appeals filed by the assessee are directed against the order of the Commissioner of Income Tax (Appeals)-3, Kochi [CIT(A)], dated 29.06.2022 for Assessment Years (AY) 2010-11, 2011-12 & 2015-16.

2. When the matter was called on the learned counsel for the assessee submitted that the appellant intends to withdraw the appeals. Accordingly, we permit the assessee to withdraw the appeals.

3. In the result, appeals filed by the assessee are dismissed as withdrawn.

4. Order pronounced in the open court on 19th February, 2025.

Sd/-
(KESHAV DUBEY)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Cochin, Dated: 19th February, 2025

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

Assistant Registrar
ITAT, Cochin